

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Weekly Hearing Schedule for the month of March,2016 (28.3.2016 to 1.4.2016)

| Date, Day & Time | Sl. No. | Petition No. | Petitioner | Subject in Brief |
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| 29.3.2016 Tuesday At 10.30 A.M. Transmission Petitions | 1. | 35/MP/2016 | PGCIL | Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1) (c) and Section 79 (1) (k) of the Electricity Act, 2003 along with (i) CERC (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009; (ii) CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 ; (iii) Regulations 111 & 114 of the CERC (Conduct of Business Regulations, 1999) and (iv) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Nabinagar-II STPP. |
| | 2. | 29/TT/2016 | PGCIL | Determination from DOCO to 31.03.2019 for Asset-I of 1 x `125 MVAR Bus reactor and associated bays at 400 kvMaithan Asset-II replacement of 1 x 135 MVA 400/200 KV ICT with 1 x 500 MAV 400/200 KV ICT (1st) at 400 KV Maithon and Asset-III replacement of No. of 1 x 315 (2nd) at 400 KV Maithon under Transmission system for Easter Region System Strengthening Scheme -IX in Eastern Region. |
| | 3. | 250/GT/2014 | NHPC | Approval of tariff for the period 2014-19 in respect of Uri-II power Station. |
| | 4. | 194/GT/2014 | NHPC | |
| | 5. | 249/GT/2014 | NHPC | Truing up petition for the period 2012-2014 in respect of Chamera-III Power Station u/r 79(1) & 86 of CERC (C&B) Regulation 1999 and sec 62(1) of E Act-2003 and Regulation 6 of CERC (T and C of Tariff) Regulation, 2009 . |
| | 6. | 3/RP/2016 | GMRKEL | Approval of tariff for the period 2014-19 in respect of Chamera-III power Station. |
| | 7. | 06/RP/2015 | PGCIL | Review of order dated 12.11.2015 in petition No. 77/GT/2013 regarding approval of generation tariff of Kamalanga Power Plant (262.6 MW) for the period from the date of COD of Unit-I (30.4.2013 to 31.3.2014). |
| | 8. | 44/MP/2016 | NPCIL | Review of the order dated 20.1.2015 in petition No.100/TT/2012 |
| 29.03.2016 AT 2.30 P.M. Tuesday Public Hearing | | Public Hearing | | Draft Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (Fifth Amendment) Regulations, 2016. |
| 31.3.2016 Thursday At 10.30. A.M. Miscellaneous petitions | 1. | 10/RP/2016 in Petition No. 381/MP/2014 | NTPC | Petition for review of the dated 9.2.2016 in petition No.381/MP/2014 (On Admission). |
| | 2. | 11/RP/2016 | NTPC | Petition for review of the dated 25.1.2016 in petition No. 283/GT/2014in the matter of approval of tariff for the Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) for the period |

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| | | | | 2014-19(<i>On admission</i>) |
| 3. | 14/MP/2016 | BSES | | Petition for unlawful denial to modify LTA; incorrect and improper Regional Transmission Accounting, and seeking necessary directions under section 79(1) (c) r/w 79(1) (f) of the Electricity Act, 2003(<i>On admission</i>) |
| 4. | 15/MP/2016 | RSC | | Petition under Section 79(1) (c) and 79(1) (h) read with Regulation 20 and 26 of CERC(Open Access in Inter-State Transmission) Regulations, 2008 Further read with Regulation 4 of the CERC(Intra-State ABT) Regulations, 2006 and Regulation 4.2 of the State Grid Code Seeking Directions for Preparation of UI Account for Under drawl against collective transaction within specified time and for payment of UI Changes. (<i>On Admission</i>) |
| 5. | 17/MP/2016 | NLC | | Dispute on the payment of tariff with interest in regard to Power Station of Neyveli Lignite Corporation Limited Namely, NLC TPS I (600Mw) NLC TPS-II state-I (3x210 MW) TPS II Stage -II (4x210MW) and NLC TPS I expansion (2x210 MW) due to the increase in operation and maintenance expenses incurred by NLCs mine on account of wage Revision to Employees for the period from 01.01.2007 and pay revision to CISF personnel posted in NLC Mines for the period from 01.10.2006 (<i>On admission</i>). |
| 6. | 311/MP/2015 | TPDDL | | Petition praying for appropriate direction restraining the respondent from recovering the Energy Charges rate strictly in terms of the tariff Regulations framed by the Commission. (<i>On admission</i>) |
| 7. | 10/MP/2016 | JPVL | | Petition u/s 79(1) (f) and Sec- 19 of E. Act, 2003 read with Regulations 14 of CERC (Procedures, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking refund of the Late payment of Surcharges illegally retained by the Respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading License of the Respondent No.1(<i>On admission</i>) |
| 8. | 43/MP/2016 | RAPP TCL | | Petition under section 79 (1) (f) read with section 79 (1) (c) of the Electricity Act, 2003 seeking payment of monthly transmission charges for the period starting from 26.12.2015 under the Transmission Services Agreement dated 22.12.2015 and the Revenue Sharing Agreement dated 23.12.2015 read with Transmission Service Agreement dated 24.07.2013 and order dated 15.07.2015 issued by the Ministry of Power entitled "Policy for Incentivizing Early Commissioning of Transmission Projects".(<i>On admission</i>). |
| 9. | 226/MP/2015 | TRN EPL | | Petition under Section 79 (1) (c) and 79 (1) (k) of the Electricity Act,2003 seeking appropriate directions for operationalisation of the LTA dated 14.9.2010 read with letter dated 27.12.2013. |
| 10. | 117/MP/2015 | DBPL | | Petition seeking appropriate directions against the respondent/CTU for refund of relinquishment Charges paid by the petitioner Company to the Respondent for Relinquishment of Medium Term Open Access of 208 MW. |
| 11. | 312/MP/2015 | MEPL | | Petition under Section 79(1)(f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission agreement between Meenakshi Energy Private Limited, a generating company, and PGCIL the Central Transmission Utility. |

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| | 12. | 305/MP/2015 | APNRL | Petition under section 79 of the Electricity Act,2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for direction to make Energy Charges as pass-through based on the actual fuel cost incurred by the petitioner. |
| | 13. | 251/MP/2015 | NHPC | Petition under Regulation 31(6) of CERC (Terms and Conditions of Tariff) Regulations 2014 for recoupment of under-recovered energy charges due to shortfall in energy generation during the FY-2014-2015 in respect of Chamera-III Power Station. |
| | 14. | 30/MP/2016 | BDTCL | Petition for approval under Section 17(3) & 17 (4) of the Electricity Act, 2003 for creation of Security Interest overall the movable and immovable assets. |
| | 15. | 34/MP/2016 | MTL | Petition for approval under Sections 17(3) & 17(4) of Electricity Act, 2003 for creating of security interest over all the movable and immovable assets of the petitioner. |
| | 16. | 11/MP/2016 | NET&SL | Petition under section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 10,19 and 23 of CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 read with Regulations 110,111, 112, and 115 of the CERC (Conduct of Business) Regulations, 1999. |
| | 17. | I.A. No.11/2016 in Petition No.41/MP/201 6 | GMRKEL | Application for interim relief, stay the operation of the letter dated 17.7.2015 and restrain the respondent No.1. from taking any coercive action. |

SD/
(T.D.Pant)
Dy.Chief (Legal)
30.3.2016

